

SCHEDULE

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations. 2016)

FOR THE ATTENTION OF THE CREDITORS OF (NAME OF CORPORATE DEBTOR)

Relevant Particulars		
1	Name of corporate debtor	R M H HOSIERY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	22/08/2007
3	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17125DL2007PTC167271
5	Address of the registered office and principal office (if any) of corporate debtor	F-IX/630, KRISHNA GALI NO. 2 SUBHASH ROAD, GANDHI NAGAR, PS- GANDHI NAGAR, PIN - 110031 INDIA
6	Insolvency commencement date in respect of corporate debtor	22/11/2019 Order received by the IRP on 11/12/2019
7	Estimated date of closure of insolvency resolution process	08/06/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	PUSHPENDRA SURANA Regn No: IBBI/IPA- 001/IPP00488/2017-18/10876
9	Address and e-mail of the interim resolution professional, as registered with the Board	4831/24, Ansari Road, Daryaganj, New Delhi – 110 002 E-mail ID- psurana@suranaca.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	4831/24, Ansari Road, Daryaganj, New Delhi – 110 002 E-mail ID- irpmh@gmail.com
11	Last date for submission of claims	25/12/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1 Not Applicable
		2 Not Applicable
		3 Not Applicable
14	(a) Relevant Forms and	Web link : http://ibbi.gov.in/downloadform.html
	(b) Details of authorized representatives are available at :	Physical Address :Not Applicable

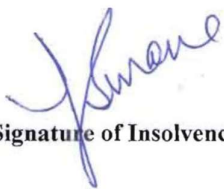
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of R M H HOSIERY PRIVATE LIMITED on 22/11/2019

The creditors of R M H HOSIERY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25/12/2019 to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Signature of Insolvency Professional

Pushpendra Surana
Interim Resolution Professional of M/s R M H Hosiery Private Limited
Regn No: IBBI/IPA-001/IPP00488/2017-18/10876

Date: 13/12/2019

Place: New Delhi